

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th November, 2010 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 32 OF 2010

A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Third Amendment) Act, 2010.

Short title and Commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
Act
30 of 1983.

2. In section 157 of the Tamil Nadu Co-operative Societies Act, 1983,—

Amendment of section 157.

(1) in sub-section (1), after the expression “information”, the expression “or wilfully fails to aid or assist the completion of audit or wilfully fails to conduct the general meetings or wilfully disobeys or fails to comply with the lawful order or direction of the Registrar” shall be inserted;

(2) in sub-section (2), after the expression “any member of the society who”, the expression “wilfully fails to furnish information required for audit or” shall be inserted.

STATEMENT OF OBJECTS AND REASONS.

At present, there are no penal provisions in the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) for the following offences, namely:—

(a) for wilful failure to aid or assist the completion of audit or for failure to conduct the general meetings or for wilful dis-obedience or failure to comply with the lawful order or direction of the Registrar, on the part of the board; and

(b) for wilful failure to furnish information required for audit, on the part of any officer, employee or paid servant or any member of the society.

The Government have, therefore, decided to provide penal provisions for the aforesaid offences and to amend the said Tamil Nadu Act 30 of 1983 suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

Ko. Si. MANI,
Minister for Co-operation.

M. SELVARAJ,
Secretary.